

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

UNSTARRED QUESTION NO:32

ANSWERED ON:19.11.2009

APPOINTMENT OF JUDGES ON CONTRACTUAL BASIS

Adhalrao Patil Shri Shivaji;Adsul Shri Anandrao Vithoba;Dharmshi Shri Babar Gajanan;Khaire Shri Chandrakant Bhaurao;Saroj Smt. Sushila;Singh Shri Rajnath

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) whether the Government is planning to appoint judges on contractual basis to expedite the justice delivery process in the country;
- (b) if so, the details thereof;
- (c) whether the Government proposes to requisition the services of retired judges to deal with the pendency of cases;
- (d) if so, the details of the schemes prepared by the Government in this regard; and
- (e) the time by which the aforesaid schemes are likely to be implemented in all States?

**Answer**

MINISTER OF LAW AND JUSTICE(Dr. M. VEERAPPA MOILY)

(a) No, Madam.

(b) Does not arise.

(c)to (e) Such a proposal has also been mooted to deal with pendency of cases in courts but no such scheme has been considered by the Government yet.